

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BALAJEE INGOT INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BALAJEE INGOT INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	07/12/1989
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27310WB1989PTC139464
5.	Address of the registered office and principal office (if any) of corporate debtor	RO- 2/7,SARAT BOSE ROAD, 6 TH FLOOR VASUNDHARA BUILDING, KOLKATA, West Bengal, India, 700020
6.	Insolvency commencement date in respect of corporate debtor	25 th June,2024
7.	Estimated date of closure of insolvency resolution process	21 st December,2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Niraj Kumar Agrawal IBBI/IPA-001/IP-P00949/2017-2018/11569
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Swastik Apartment, 334/157, Jessore Road, Flat No.3H, Kolkata – 700 089 nka_sa@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Lake View Apartment, P-887, Lake Town, Block-A, Ground Floor, Kolkata - 700089 balajeingot@gmail.com
11.	Last date for submission of claims	09/07/2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- to be ascertained on receiving records of CD
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Subject to clause 12
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. The Relevant Forms for the submission of the claims can be downloaded from https://www.ibbi.gov.in b. Subject to clause 12

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the BALAJEE INGOT INDIA PRIVATE LIMITED on 25.06.2024.

The creditors of BALAJEE INGOT INDIA PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09.07.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional : (Niraj Kumar Agrawal)

Reg. No. IBBI/IPA-001/IP-P00949/2017-2018/11569

AFA No AA1/11569/02/271124/106399 valid till 27.11.2024

Date and Place

:27/06/2024

